

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 247/TT/2018

Subject : Petition for determination of transmission tariff of nine assets under WRSS XVII for 2014-19 period under the Central Electricity Regulatory (Terms and Conditions of Tariff Regulations), 2014.

Date of Hearing : 19.2.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Madhya Pradesh Power Management Company Limited & 12 Others.

Parties present : Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri B. Dash, PGCIL
Shri Ansul Garg, PGCIL
Shri Zafrul Hasan, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for approval transmission tariff of nine assets which are part of WRSS-XVII. He submitted that Assets-II to IX have been put into commercial operation and anticipated COD of Asset-I is 31.3.2019. The AFC for all Assets except Asset-I was granted for inclusion in the computation of PoC charges as they were put into commercial operation. He submitted that the total apportioned approved cost is ₹20079.31 lakh and the estimated completion cost is ₹17274.03 lakh and there is no cost and time over-run.

2. He submitted that all information pertaining to Assets-II to IX, sought by the Commission has been submitted and requested to allow tariff as claimed.

3. The Commission directed the petitioner to submit the following information, on affidavit by 20.3.2019 with an advance copy to the respondents:-



- (a) Auditor's certificate and revised tariff forms based on actual COD of Assets-II, IV, VI and VIII.
- (b) RLDC certificate in respect of Asset-VIII
- (c) CMD certificate for Assets-II, VI and VIII.
- (d) Form 5 for Assets-II to IX.
- (e) Reasons for early COD of the instant assets.
- (f) IDC and IEDC discharge statement for Assets-II to VIII.
- (g) Initial spares discharge statement for Assets-II to IX.

4. The Commission directed the parties to comply with the above directions within the specified timeline and there shall be no extension of time.

5. Subject to above, the Commission reserved order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

